

**DEVELOPMENT PLAN OF TATA
IRON AND STEEL COMPANY**

*48. SHRI M. VALIULLA : Will the Minister for PLANNING be pleased to state :

(a) whether the Tata Iron and Steel Company have asked the Government for financial assistance towards its 6 Year Plan of development ; and

(fc) the extent of help required by the Company ?

THE MINISTER FOR COMMERCE AND INDUSTRY : (SHRI T. T. KRISHNAMACHARI) (a) and (b). The Tata Iron and Steel Company have been discussing with Government their plans for modernisation of their plant and have stated that they will need Government assistance in this connection in several directions such as the provision of foreign currency : all these proposals are under consideration.

SHRI M VALIULLA : What is the amount asked for by the Company ?

SHRI T T. KRISHNAMACHARI : Sir, these are matters which are now being discussed. They have certain figures and the over-all cost is yet being estimated. We have to invoke certain expert assistance in this regard and it is only when the over-all plans are finalised and their cost determined, that we will know to what extent they may be able to finance it from their own resources and whether Government should give any help, either outright or by provision of enough facilities for providing for the foreign exchange needs of this firm.

SHRI M. VALIULLA : Cannot the Government give any idea of the amount they have asked for ?

SHRI T T. KRISHNAMACHARI : As I said, these are all matters which are being discussed. They may state a particular figure but we may find that it can be reduced. There are various factors which could curtail their foreign exchange needs. These are all matters now being discussed and the whole question is now in an extremely fluid state.

SHRI M. VALIULLA : So Government is not prepared to give the answer that so much has been asked by the Tatas. Is it the idea ?

SHRI T. T. KRISHNAMACHARI : The position, as I have said, is, they might ask anything. For instance, they might ask for 15 crores—I do not say that is the figure. But without an examination of their needs at an expert level and also without an examination of the resources which they can provide, Government are not in a position to commit themselves to any definite answer as to the extent to which they will be able to give assistance.

REHABILITATION OF DISPLACED PERSONS

*49. SHRI M. VALIULLA : Will the Minister for REHABILITATION be pleased to state :

(a) the number of displaced persons in Delhi who have still to be provided with residential accommodation ; and

(ib) the time that will be required to provide them with such accommodation ?

THE MINISTER FOR REHABILITATION (SHRI A. P. JAIN) : (a) According to the recent Survey conducted by the State Government of Delhi, there are about 30,000 unauthorised structures built by the roadside and on public lands. In computing this number, a family squatting in a public building like Dharmshala or in a religious place is counted as one unit. This number includes a few thousand structures which are being used as shops and a fairly large percentage of these are occupied by ineligible persons for whom Government is under no obligation to provide alternative accommodation.

(b) It is hoped that the major portion of this problem will be solved during the current financial year. Already 5,000 tenements and 500 shops have been placed at the disposal of the State Government since 1st April 1952.¹ They are in the process of allotments.

SHRI M. VALIULLA : Am I to understand that within this year all the displaced persons will be given accommodation ?

SHRI A. P. JAIN : I think I am sufficiently specific.

NEWSPRINT CONTROL ORDER

*50. SHRI C. G. K. REDDY : Will the Minister for COMMERCE AND INDUSTRY be pleased to state :

(a) whether a check is kept on publishers of newspapers to see that they adhere to the provisions of the Newsprint Control Order, 1952 j

(b) whether any publishers have been contravening the provisions of this order ; and

(c) whether any action has been taken by Government against the offending publishers ?

THE MINISTER FOR COMMERCE AND INDUSTRY : (SHRI T. T. KRISHNAMACHARI) : (a) Yes, Sir. I presume the hon. Member is referring to the revised price-page schedule which came into force on the 5th May 1952.

(b) No case of contravention has so far been established.

(c) Does not arise.

SHRI C. G. K. REDDY : Is it a fact that for Class A papers of which the price is between 1 1/2 annas and 2 annas, the maximum is 50 pages for a seven-day paper and 42 pages for a six-day paper ?

SHRI T. T. KRISHNAMACHARI : The revised price-page schedule came into force on the 5th May 1952. The number of pages of standard size—that is, the area of a page : between 332 and 336 sq. inches—which a daily newspaper can publish on seven days of the week and priced at 2 1/2 annas per copy

SHRI C. G. K. REDDY : I asked in respect of papers priced at between 1 1/2 and 2 annas. Not less than 1 1/2 annas, but less than 2 annas.

SHRI T. T. KRISHNAMACHARI : I will have to refer the hon. Member to the notification.

SHRI C. G. K. REDDY : I have a copy with me. Is the Government aware that "The Indian Express" if it is considered a seven-day paper, is publishing 56 pages a week, which is 6 pages more than what is prescribed ; or, if it is considered a six-day paper, it is publishing 46 pages, which is 4 pages more than the limit prescribed by the order ?

SHRI T. T. KRISHNAMACHARI : According to the revised notification issued by Government, the State Government will be primarily responsible for ensuring that newspapers do not contravene the provisions of the order, and in order to facilitate checking, the Government of India has ordered that all newspapers should send to the State Governments the following information every Friday :

A statement showing the number of pages printed by them during the preceding week, and a copy of such newspaper within seven days of its publication.

So, if the paper which the hon. Member mentions is published in a State, we have had no report from the State Government yet on the matter.

SHRI C. G. K. REDDY : Would the Government be pleased to investigate and see if it is a fact that in the week ending July 20, "The Indian Express" has contravened the order ?

SHRI T. T. KRISHNAMACHARI : As I said, by the recent notification issued by Government, the responsibility for checking has been placed squarely on the State Government, if the paper referred to is published in State, it will be for the State Government to initiate action.